

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT  
AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1517/PUN/2017

निर्धारण वर्ष / Assessment Year : 2004-05

Eaton Fluid Power Limited,  
(Earlier known as Vickers Systems International Ltd.)  
145, Off Mumbai Pune Road,  
Pimpri, Pune - 411018

PAN : AAACV8426E

.....अपीलार्थी / Appellant

**बनाम / V/s.**

DCIT, Circle-10,  
Pune

.....प्रत्यर्थी / Respondent

Assessee by : Smt. Sumisha  
Revenue by : Shri Vitthal Bhosale

सुनवाई की तारीख / Date of Hearing : 15-03-2021

घोषणा की तारीख / Date of Pronouncement : 15-03-2021

**आदेश / ORDER**

This appeal by the assessee against the order dated 28-02-2017 passed by the Commissioner of Income Tax (Appeals)-6, Pune [‘CIT(A)’] for assessment year 2004-05.

2. On perusal of the letter dated 15-03-2021 filed by the Authorized Representative of the assessee we note that the assessee wishes to withdraw the appeal in view of having filed application under Vivad Se Vishwas Scheme proof of which the Form No. 3 is enclosed before this Tribunal.

3. Shri Vitthal Bhosale, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

Order pronounced in the open court on 15<sup>th</sup> March, 2021.

Sd/-  
(R.S. Syal)  
VICE PRESIDENT

Sd/-  
(S.S. Viswanethra Ravi)  
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 15<sup>th</sup> March, 2021.

RK

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-6, Pune
4. The Pr. CIT-5, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,  
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune